

reserved forest area and earth cutting and stone quarrying are going on merrily in that reserved forest area; and

(d) if so, the details thereof and the steps being taken to remove those encroachers and check other illegal activities in the said area ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ) : (a) Yes, Sir.

(b) It is not a fact that the Hengrabari R.F. exists only on paper. Forestry activities are going on to improve the area by implementing various schemes.

(c) At present approximately 120 hect. of area are under encroachment, but there is no earth cutting and stone quarrying in the area.

(d) The efforts are going on to evict the encroachers. There were 6 Stone Mahals, out of which 5 were closed during 1992. The sixth Stone Mahal of Hengrabari has been stopped from operation recently under the provisions of the Forest (Conservation) Act, 1980.

Export of Rice

411. SHRI RAM NAIK :
SHRI BHAKTA CHARAN DAS :

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government are aware that some Non Governmental Organisations in Orissa are considering the export of rice from the State at a time when there is acute drought condition prevalent there;

(b) if so, whether Government have permitted this export; and

(c) if so, the reasons therefore ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) No, Sir.

(b) Question does not arise.

(c) Question does not arise.

Wakf Boards

412. SHRI SULTAN SALAHUDDIN DWAISI : Will the Minister of WELFARE be pleased to state :

(a) whether Union Government has issued directives to the State Governments to draft new set of rules to restructure Wakf Boards in the respective States;

(b) if so, the details of the directives so issued;

(c) whether some State Governments have objected to the same; and

(d) if so, the States that have restructured the Wakf Boards as per the directions of the Government ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b) Under sub-section (1) of Section 109 of the Wakf Act, 1995, a State Government may, by notification in the Official Gazette make rules to carry out the purpose of the said Act including the manner of section of Members of the Board. Framing and notification of these rules as also other action like establishment and constitution of a Wakf Board under Section 13 and 14 of the Wakf Act, 1995 as also constitution of a Tribunal under Section 83 of the said Act are to be taken by the respective State Governments. The Union government has not issued any directives to the State Governments to draft now set of rules etc. as it does not have powers to do so. However, as the Central Ministry incharge of subject of Wakf is allocated to the Ministry of Welfare, it has been requesting the State Governments from January, 1996, to take the above actions under the Act.

(c) Yes Sir. The Governments of Mizoram, Nagaland, Sikkim, Goa and UT Administration of Daman and Diu have expressed their inability to constitute Wakf Boards on the grounds of low Muslim population and/or absence of Wakf properties in their respective States. They have been asked to reconsider the matter.

(d) The State Governments of Andhra Pradesh, Gujarat, Madhya Pradesh, Meghalaya and West bengal have constituted new Walf Boards under the previsions of the Wakf Act, 1995.

Relief of Levy Sugar

413. SHRIMATI MEIRA KUMAR : Will the Minister of FOOD be pleased to state :

(a) the total relief on the levy sugar given to the Sugar Mills licensed after the September, 1990, year-wise; and

(b) the names of Sugar Mills with their locations that fall under the High Recovery Areas and those falling under other Recovery Areas, State-wise ?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) The total relief on the Levy Sugar given to Sugar Mill under Incentive Scheme Licensed after September, 1990 Year-wise; is as under :-

S.No.	Sugar-Year	Total Qnty. in Tonnes
1.	1991-92	-
2.	1992-93	-
3.	1993-94	-
4.	1994-95	2742.0
5.	1995-96	2312.7
6.	1996-97 (as on Feb., 1997)	35845.1

(b) Under the Sugar Incentive Scheme, 1993, Country has been classified into two Recovery Areas—High Recovery Area and Other Recovery Area. The Zones falling under these two areas are as follows :-

- (i) High Recovery Area: South Gujarat, Maharashtra and Karnataka.

Note :- South Gujarat comprises districts of Surat, Valsad, Dangha and Bharuch in Gujarat State.

- (ii) Other Recovery Area : Areas other than those specified at (i) above.

A list showing the names and locations of sugar mills licensed after the September, 1990, to whom relief on levy sugar under the incentive scheme, 1993 was sanctioned is enclosed as statement.

Statement

Statement showing the names and locations of Sugar Mills Licensed after the September, 1990, to whom relief on levy sugar under the incentive scheme, 1993 was sanctioned

Sl. No.	Name and location of the factory	Classification of Recovery Area
1	2	3
1.	M/s S.V. Sugar Mills Ltd; at Waljabad Firka, Distt. Chegalpattu, MGR (T.N.)	O.R.A.
2.	M/s Rana Sugar Ltd; Butter-Sayan, Te. Baba-Bakala, Distt. Amritsar (Punjab)	O.R.A.
3.	M/s Nahar Sugar and Allied Industries, Amlloh, Teh: Nabha, Distt. Patiala (Punjab)	O.R.A.
4.	M/s Piccadily Sugar and Allied Industries Ltd; Patran, Teh: Samna, Distt. Patiala (Pb.)	O.R.A.
5.	M/s Shakumbari Sugar and Allied Industries Ltd; At. Todarpur (Rajhas), Distt. Saharanpur (U.P.)	O.R.A.
6.	M/s Dhampur Sugar Mills Ltd; At-Asmoli, Teh: Sambhal, Distt. Moradabad (U.P.)	O.R.A.
7.	M/s Kitply Industries Ltd; At-Rupapur, Dist. Hardoi (U.P.)	O.R.A.
8.	M/s Dwarikesh Sugar Industries Ltd; At-Bundki, Distt. Bijnor (U.P.)	O.R.A.
9.	M/s Prudential Mouli Sugars Ltd; At-Nidra, Village, Teh. Nindra, Mandal, Distt. Chittor (Andhra Pradesh)	O.R.A.

1	2	3
10.	M/s L.H. Sugar Factories Ltd; Pilibhit, Distt. Pilibhit (U.P.)	O.R.A.
11.	M/s Indapur S.S.K. Ltd., Bijawadi Taluk Indapur, Distt. Pune (Maharashtra)	O.R.A.
12.	M/s Sasamusa Sugar Works Pvt. Ltd; Sasamusa, Distt. Gopalganj, (Bihar)	O.R.A.

Note :- H.R.A. indicates High Recovery Area and O.R.A. indicates other Recovery Area.

Disease to Rice Crop

414. SHRI T. GOVINDAN : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Government provided adequate financial assistance to the farmers of Kerala to overcome the loss suffered by them due to the deadly disease affecting the rice cultivation especially in the Kuttanad region; and

(b) if so, the total assistance provided by the Government ?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : (a) and (b) The Government of India have not received any memorandum from the Government of Kerala seeking assistance for providing relief to the farmer affected by the Gallfly incidence. However, according to information given by the State Government, the affected farmers are being assisted using the corpus of the Calamity Relief Fund which is contributed to by the Government of India to the extent of 75%. The State Government has released Rs 2.00 Crores for this purpose.

[Translation]

Handicapped Persons

415. SHRI SUSHIL CHANDRA : Will the Minister of WELFARE be pleased to state :

(a) whether the posts reserved for the handicapped persons in the Government services are being filled only by the handicapped persons;

(b) the position regarding reservation of posts for the handicapped persons in the Public Sector;

(c) whether there is any monitoring system to ensure that posts reserved for the handicapped persons are filled by appointed them only;

(d) whether the National Handicapped Finance and Development Corporation has been set-up;

(e) if not, the time by which it is likely to be set up; and

(f) the programmes formulated for the rehabilitation of the handicapped persons residing in the rural areas ?